

**FORM NO. 10AA**

[See rule 18AAAA]

**Details of accounts under section 80G(5C)(v) of the Income-tax Act, 1961,  
for providing relief to the victims of earthquake in Gujarat**

**I. GENERAL DETAILS**

- (a) Name and address of the trust/fund/institution :
- (b) Registration No./Date :
- (c) Permanent Account No. :
- (d) Authority granting approval under section 80G :
- (e) Number and date of approval :

**II. DETAILS OF PROJECT FOR GUJARAT EARTHQUAKE RELIEF**

- (a) Nature of project :
- (b) Date of commencement :
- (c) Date of completion :
- (d) Amount raised by donation :
- (e) Branch-wise Bank Account numbers in which :  
donations received

**III. DETAILS OF OTHER PROJECTS BEING RUN BY THE TRUST/FUND/INSTITUTION DURING 26-1-2001 TO 31-3-2003**

Name of the project	Nature	Date of commencement	Date of completion
(a)			

**IV. DETAILS OF RECEIPTS DURING 26-1-2001 TO 30-9-2001**

(in Rs.)

- (i) Total receipts :  
*Out of which*
- (ii) Amount received through donations :  
*Out of which*
- (iii) Amount received through donations for Gujarat earthquake relief :  
*Out of which*
- (iv) Amount spent on or before 31-3-2003 for the purpose of Gujarat earthquake relief:
- (v) Amount unutilised, which is transferred to Prime Minister's National Relief Fund on or before 31-3-2003:
- (vi) Amounts not spent for Gujarat earthquake relief :

- (vii) Amount unutilised, which is transferred to Prime Minister's National Relief Fund after 31-3-2003:
- (viii) Amount received through donations for Gujarat earthquake relief after 30-9-2001:
- (ix) Amount of donations received for Gujarat earthquake relief, which is chargeable to tax under section 12 or section 10(23C) :

**V. DETAILS OF EXPENDITURE DURING 26-1-2001 TO 30-9-2001**

(in Rs.)

(Please enclose copy of approval)

<i>Item</i>	<i>Total amount paid</i>	<i>Date of last payment</i>
(i) Provision of medical relief:		
(ii) Construction of houses and buildings:		
(iii) Towards education & building of schools, etc.:		
(iv) Infrastructure creation:		
(v) Any other purpose (please specify):		

\*I/We have examined the books of account including the balance sheet and the profit and loss account of the trust/fund/institution \_\_\_\_\_ (Permanent Account No. \_\_\_\_\_) relating to period for which donations were received and utilised by the said trust/fund/institution for the purpose of Gujarat earthquake relief work.

\*I/We have obtained all the information and explanations which to the best of \*my/our knowledge and belief were necessary for the purposes of the audit. In \*my/our opinion, separate books of account have been kept by the assessee in respect of donations received and utilised for the purpose of Gujarat earthquake relief work.

In \*my/our opinion and to the best of \*my/our information and according to explanations given to \*me/our opinion and to the best of \*my/our information and according to explanations given to \*me/us, the said accounts give a true and fair view.

*Place*

*Date*

*Signed*  
*Accountant*